

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No. 76416 of 2016

(On behalf appellant)

(Arising out of Order-in-Original No. 22/Commr/ST-II/KOL/2016-17 dated 21.06.2016 passed by Commissioner of Service Tax, Kolkata)

M/s Bengal NRI Complex Ltd.

783, Anandapur, East Kolkata Township Project, Kolkata-700 107.

Appellant

VERSUS

Commissioner of Central Excise, Customs & Service Tax, Kolkata

180, Rajdanga Main Road, Shantipalli, 3rd Floor, Kolkata-700107.

Respondent

APPEARANCE :

None for the Appellant

Shri R.K.Agarwal, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75097/2025

DATE OF HEARING : 21.01.2025

DATE OF DECISION : 21.01.2025

Per Ashok Jindal :

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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